



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA



RBI/2024-25/XX

DOR.CRE.REC. No.07/08.12.001/2024-25

April 02, 2024

All Scheduled Commercial Banks (excluding RRBs)

Dear Sir/Madam,

Master Circular – Housing Finance

Please refer to the [Master Circular DOR.CRE.REC.No.06/08.12.001/2023-24 dated April 03, 2023](#) consolidating the instructions / guidelines issued to banks till March 31, 2023 relating to Housing Finance. Attached is the revised [Master Circular](#), updated to reflect all instructions issued upto March 31, 2024 on the above matter, as listed in the Appendix. It may be noted that this Master Circular only consolidates all instructions on the above matter issued up to March 31, 2024 and does not contain any new instructions/guidelines.

Yours faithfully,

(Vaibhav Chaturvedi)
Chief General Manager

Encl: as above

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हिंदी आसान है. इसका प्रयोग बढ़ाइए

CONTENTS		
Sr.No.	Particulars	Page No
A	Purpose	3
B	Classification	3
C	Previous instructions consolidated	3
D	Scope of Application	3
1	Introduction	4
2	Various Regulations	4
3	Quantum of Loan	10
4	Innovative Housing Loan Products – Upfront Disbursal of Housing Loans	11
5	Rate of Interest	12
6	Approval from Statutory/Regulatory Authorities	12
7	Disclosure Requirements	12
8	Exposure to Real Estate	13
9	Housing Loans under Priority Sector	13
10	Financing of Affordable Housing- Issue of long-term bonds by banks	13
11	Fair Lending Practices	13
12	Additional Guidelines	14
	Appendix: Housing Finance Circulars	15

Master Circular – Housing Finance

A. Purpose

To consolidate framework of rules/ regulations and clarification on Housing Finance issued to banks by Reserve Bank of India from time to time.

B. Classification

A statutory directive issued by the Reserve Bank in exercise of the powers conferred by Sections 21 and 35 A of the Banking Regulation Act, 1949.

C. Previous instructions consolidated

This Master Circular consolidates and updates all the instructions contained in Circulars listed in the [appendix](#) and clarifications issued.

D. Scope of Application

Applicable to all Scheduled Commercial Banks, excluding Regional Rural Banks.

1. INTRODUCTION

Banks, with their vast branch network throughout the length and breadth of the country, occupy a very strategic position in the financial system and have an important role to play in providing credit to the housing sector.

2. VARIOUS REGULATIONS

While formulating their policies, banks have to take into account the following RBI guidelines and ensure that bank credit is used for production, constructions activities and not for activities connected with speculation in real estate.

(A) ACQUISITION OF LAND

Bank finance can be granted only for purchase of a plot, provided a declaration is obtained from the borrower that he intends to construct a house on the said plot, with the help of bank finance or otherwise, within such period as may be laid down by the banks themselves.

(B) CONSTRUCTION OF BUILDING / READY-BUILT HOUSE

(i) Banks may grant loans to individuals for purchase/construction of dwelling unit per family and loans for repairs to the damaged dwelling units of families.

(ii) Banks may extend finance to a person who already owns a house in town/village where he resides, for buying/ constructing a second house in the same or other town/ village for the purpose of self-occupation.

(iii) Banks may extend finance for purchase of a house by a borrower who proposes to let it out on rental basis on account of his posting outside the headquarters or because he has been provided accommodation by his employer.

(iv) Banks may extend finance to a person who proposes to buy an old house where he is presently residing as a tenant.

(v) Banks may finance for construction meant for improving the conditions in slum areas for which credit may be extended directly to the slum-dwellers on the guarantee of the Government, or indirectly to them through the State Governments.

(vi) Banks may provide credit for slum improvement schemes to be implemented by Slum Clearance Boards and other public agencies.

(vii) Banks are advised to also adhere to the following conditions, in the light of the observations of Delhi High Court on unauthorized construction:

(a) In cases where the applicant owns a plot/land and approaches the banks/FIs for a credit facility to construct a house, a copy of the sanctioned plan by competent authority in the name of a person applying for such credit facility must be obtained by the Banks/FIs before sanctioning the home loan.

(b) An affidavit-cum-undertaking must be obtained from the person applying for such credit facility that he shall not violate the sanctioned plan, construction shall be strictly as per the sanctioned plan and it shall be the sole responsibility of the executants to obtain completion certificate within 3 months of completion of construction, failing which the bank shall have the power and the authority to recall the entire loan with interest, costs and other usual bank charges.

(c) An Architect appointed by the bank must also certify at various stages of construction of building that the construction of the building is strictly as per sanctioned plan and shall also certify at a particular point of time that the completion certificate of the building issued by the competent authority has been obtained.

(d) In cases where the applicant approaches the bank/FIs for a credit facility to purchase a built up house/flat, it should be mandatory for him to declare by way of an affidavit-cum-undertaking that the built up property has been constructed as per the sanctioned plan and/or building bye-laws and as far as possible has a completion certificate also.

(e) An Architect appointed by the bank must also certify before disbursement of the loan that the built up property is strictly as per sanctioned plan and/or building bye-laws.

(f) No loan should be given in respect of those properties which fall in the category of unauthorized colonies unless and until they have been regularized and development and other charges paid.

(g) No loan should also be given in respect of properties meant for residential use but which the applicant intends to use for commercial purposes and declares so while applying for loan.

(viii) Supplementary Finance

(a) Banks may consider requests for additional finance within the overall ceiling for carrying out alterations/ additions/repairs to the house/flat already financed by them.

(b) In the case of individuals who might have raised funds for construction/ acquisition of accommodation from other sources and need supplementary finance, banks may extend such finance after obtaining *paripassu* or second mortgage charge over the property mortgaged in favour of other lenders and/or against such other security, as they may deem appropriate.

(c) Banks may consider for grant of finance to –

- i. the bodies constituted for undertaking repairs to houses, and
- ii. the owners of building/house/flat, whether occupied by themselves or by tenants, to meet the need-based requirements for their repairs/additions, after satisfying themselves regarding the estimated cost (for which requisite certificate should be obtained from an Engineer / Architect, wherever necessary) and obtaining such security as deemed appropriate.

(ix) Bank finance should, however, not be granted for the following:

(a) Banks should not grant finance for construction of buildings meant purely for Government/Semi-Government offices, including Municipal and Panchayat offices. However, banks may grant loans for activities, which will be refinanced by institutions like NABARD.

(b) Projects undertaken by public sector entities which are not corporate bodies (i.e. public sector undertakings which are not registered under Companies Act or which are not Corporations established under the relevant statute) may not be financed by banks. Even in respect of projects undertaken by corporate bodies, as defined above, banks should satisfy themselves that the project is run on commercial lines and that bank finance is not in lieu of or to substitute budgetary resources envisaged for the project. The loan could, however, supplement budgetary resources if such supplementing was contemplated in the project design. Thus, in the case of a housing project, where the project is run on commercial lines, and the Government is interested in promoting the project either for the benefit of the weaker sections of the society or

otherwise, and a part of the project cost is met by the Government through subsidies made available and/or contributions to the capital of the institutions taking up the project, the bank finance should be restricted to an amount arrived at after reducing from the total project cost the amount of subsidy/capital contribution receivable from the Government and any other resources proposed to be made available by the Government.

(c) Banks had, in the past, sanctioned term loans to Corporations set up by Government like State Police Housing Corporation, for construction of residential quarters for allotment to employees where the loans were envisaged to be repaid out of budgetary allocations. As these projects cannot be considered to be run on commercial lines, it would not be in order for banks to grant loans to such projects.

(C) LENDING TO HOUSING INTERMEDIARY AGENCIES

(i) Financing of Land Acquisition

(a) In view of the need to increase the availability of land and house sites for increasing the housing stock in the country, banks may extend finance to public agencies and not private builders for acquisition and development of land, provided it is a part of the complete project, including development of infrastructure such as water systems, drainage, roads, provision of electricity, etc. Such credit may be extended by way of term loans. The project should be completed as early as possible and, in any case, within three years, so as to ensure quick re-cycling of bank funds for optimum results. If the project covers construction of houses, credit extended therefor in respect of individual beneficiaries should be on the same terms and conditions as stipulated for financing the beneficiary directly.

(b) Banks should have a Board approved policy in place for valuation of properties including collaterals accepted for their exposures and that valuation should be done by professionally qualified independent valuers.

(c) As regards the valuation of land for the purpose of financing of land acquisition as also land secured as collateral, banks may be guided as under:

(i) Banks may extend finance to public agencies and not to private builders for acquisition and development of land, provided it is a part of the complete project, including development of infrastructure such as water systems, drainage, roads,

provision of electricity, etc. In such limited cases where land acquisition can be financed, the finance is to be limited to the acquisition price (current price) plus development cost. The valuation of such land as prime security should be limited to the current market price.

(ii) Wherever land is accepted as collateral, valuation of such land should be at the current market price only.

(ii) Lending to Housing Finance Institutions

Banks may grant term loans to housing finance institutions taking into account (long-term) debt-equity ratio, track record, recovery performance and other relevant factors including the provisions of [Master Circular - Bank Finance to Non-Banking Financial Companies \(NBFCs\) dated April 03, 2023](#), as amended from time to time.

(iii) Lending to Housing Boards and Other Agencies

Banks may extend term loans to state level housing boards and other public agencies. However, in order to develop a healthy housing finance system, while doing so, the banks must not only keep in view the past performance of these agencies in the matter of recovery from the beneficiaries but they should also stipulate that the Boards will ensure prompt and regular recovery of loan instalments from the beneficiaries.

(iv) Term Loans to Private Builders

- a. In view of the important role played by professional builders as providers of construction services in the housing field, especially where land is acquired and developed by State Housing Boards and other public agencies, commercial banks may extend credit to private builders on commercial terms by way of loans linked to each specific project.
- b. Banks however, are not permitted to extend fund based or non-fund based facilities to private builders for acquisition of land even as part of a housing project.
- c. The period of credit for loans extended by banks to private builders may be decided by banks themselves based on their commercial judgment subject to usual safeguards and after obtaining such security, as banks may deem appropriate.

- d. Such credit may be extended to builders of repute, employing professionally qualified personnel. It should be ensured, through close monitoring, that no part of such funds is used for any speculation in land.
- e. Care should also be taken to see that prices charged from the ultimate beneficiaries do not include any speculative element, that is, prices should be based only on the documented price of land, the actual cost of construction and a reasonable profit margin.

(v) Terms and Conditions for Lending to Housing Intermediary Agencies

- a. In order to enhance the flow of resources to housing sector, term loans may be granted by banks to housing intermediary agencies against the direct loans sanctioned/ proposed to be sanctioned by the latter, irrespective of the per borrower size of the loan extended by these agencies.
- b. Banks can grant term loans to housing intermediary agencies against the direct loans sanctioned/proposed to be sanctioned by them to Non-Resident Indians also. However, banks should ensure that housing finance intermediary agencies being financed by them are authorised by RBI to grant housing loans to NRIs as all housing finance intermediaries are not authorised by RBI to provide housing finance to NRIs.

(vi) Adherence to guidelines on Commercial Real Estate (CRE) exposure

Lending to housing intermediary agencies will be subject to the [circular DBOD.BP.BC.No. 42 /08.12.015/ 2009-10 dated September 9, 2009](#) on Guidelines on classification of exposures as commercial real estate (CRE) exposure and the [circular DBOD.BP.BC.No. 104/08.12.015/2012-13 dated June 21, 2013](#) on Housing Sector: New sub-sector CRE (Residential Housing) within CRE & Rationalisation of provisioning, risk-weight and LTV ratios.

3. QUANTUM OF LOAN

(a) While deciding the quantum of loan to be granted as housing finance, banks should abide by the following Loan to Value (LTV) and Risk Weights (RWs):

Category of Loan	LTV Ratio (%)	Risk Weight (%)
(a) Individual Housing Loans		
Upto ₹ 30 lakh	≤ 80	35
	> 80 and ≤ 90	50
Above ₹ 30 lakh & upto ₹ 75 lakh	≤ 80	35
Above ₹ 75 lakh	≤ 75	50
(b) CRE – RH	NA	75

As a counter cyclical measure, for Individual Housing Loans sanctioned on or after October 16, 2020 and up to March 31, 2023, the risk weights shall be as per the [circular DOR.No.BP.BC.24/08.12.015/2020-21 dated October 16, 2020](#) on Individual Housing Loans – Rationalisation of Risk Weights. The risk weights are as under -

LTV Ratio (%)	Risk Weight (%)
≤ 80	35
> 80 and ≤ 90	50

(b) In order to have uniformity in the practices adopted for deciding the value of the house property while sanctioning housing loans, banks should not include stamp duty, registration and other documentation charges in the cost of the housing property they finance so that the effectiveness of LTV norms is not diluted.

(c) However, in cases where the cost of the house/dwelling units does not exceed Rs.10 lakh, bank may add stamp duty, registration and other documentation charges to the cost of the house/dwelling unit for the purpose of calculating LTV ratio.

4. INNOVATIVE HOUSING LOAN PRODUCTS – UPFRONT DISBURSAL OF HOUSING LOANS

(a) It has been observed that some banks have introduced certain innovative Housing Loan Schemes in association with developers / builders, e.g., upfront disbursement of sanctioned individual housing loans to the builders without linking the disbursements to various stages of construction of housing project, Interest/EMI on the housing loan availed of by the individual borrower being serviced by the builders during the construction period/ specified period, etc. This might include signing of tripartite agreement between the bank, the builder and the buyer of the housing unit. These loans products are popularly known by various names like 80:20, 75:25 schemes.

(b) Such housing loan products are likely to expose the banks as well as their home loan borrowers to additional risks e.g., in case of dispute between individual borrowers and developers/builders, default/ delayed payment of interest/ EMI by the developer/ builder during the agreed period on behalf of the borrower, non-completion of the project on time etc. Further, any delayed payments by developers/ builders on behalf of individual borrowers to banks may lead to lower credit rating/ scoring of such borrowers by credit information companies (CICs) as information about servicing of loans get passed on to the CICs on a regular basis. In cases, where bank loans are also disbursed upfront on behalf of their individual borrowers in a lump-sum to builders/ developers without any linkage to stages of constructions, banks run disproportionately higher exposures with concomitant risks of diversion of funds.

(c) Disbursement of housing loans sanctioned to individuals should be closely linked to the stages of construction of the housing project / houses and upfront disbursement should not be made in cases of incomplete / under-construction / green field housing projects.

(d) However, in cases of projects sponsored by Government/Statutory Authorities, banks may disburse the loans as per the payment stages prescribed by such authorities, even where payments sought from house buyers are not linked to the stages of constructions, provided such authorities have no past history of non-completion of projects.

(e) It is emphasized that banks while introducing any kind of product should take into account the customer suitability and appropriateness issues and also ensure that the

borrowers/ customers are made fully aware of the risks and liabilities under such products.

5. RATE OF INTEREST

(a) Banks should charge interest on housing finance granted by them in accordance with the provisions contained in the [Master Direction - Reserve Bank of India \(Interest Rate on Advances\) Directions, 2016](#), as amended from time to time.

(b) Banks shall ensure adherence to the instructions issued vide [Circular DOR.MCS.REC.32/01.01.003/ 2023-24 dated August 18, 2023](#) on Reset of Floating Interest Rate on Equated Monthly Instalments (EMI) based Personal Loans.

6. APPROVALS FROM STATUTORY/ REGULATORY AUTHORITIES

While appraising loan proposals involving real estate, banks should ensure that the borrowers should have obtained prior permission from government / local governments / other statutory authorities for the project, wherever required. In order that the loan approval process is not hampered on account of this, while the proposals could be sanctioned in normal course, the disbursements should be made only after the borrower has obtained requisite clearances from the government authorities.

7. DISCLOSURE REQUIREMENTS

In view of the observations of Hon'ble High Court of Judicature at Bombay, while granting finance to specific housing / development projects, banks are advised to stipulate as a part of the terms and conditions that:

(a) the builder / developer / company would disclose in the Pamphlets / Brochures etc., the name(s) of the bank(s) to which the property is mortgaged.

(b) the builder / developer / company would append the information relating to mortgage while publishing advertisement of a particular scheme in newspapers / magazines etc.

(c) the builder / developer / company would indicate in their pamphlets / brochures, that they would provide No Objection Certificate (NOC) / permission of the mortgagee bank for sale of flats / property, if required.

(d) Banks are advised to ensure compliance of the above terms and conditions and funds should not be released unless the builder/developer/company fulfils the above requirements.

(e) The above-mentioned provisions will be mutatis-mutandis, applicable to Commercial Real Estate also.

8. EXPOSURE TO REAL ESTATE

Banks are well advised to frame comprehensive prudential norms relating to the ceiling on the total amount of real estate loans, single/group exposure limit for such loans, margins, security, repayment schedule and availability of supplementary finance and the policy should be approved by the bank's board. While framing the bank's policy the guidelines issued by the Reserve Bank should be taken into account.

9. HOUSING LOANS UNDER PRIORITY SECTOR

The grant of housing loan for the purpose of the priority sector lending targets including reporting requirements will additionally be subject to the instructions on "Priority Sector Lending" as amended from time to time.

10. FINANCING OF AFFORDABLE HOUSING-ISSUE OF LONG-TERM BONDS BY BANKS

Banks can issue long-term bonds with a minimum maturity of seven years to raise resources for lending to affordable housing subject to the conditions mentioned in [circular DBR.BP.BC.No.25/08.12.014/2014-15 dated July 15, 2014](#) on " Issue of Long term Bonds by Banks- Financing of Infrastructure and Affordable Housing", and related circulars on the subject¹.

11. FAIR LENDING PRACTICES

(a) It has been observed that banks follow divergent practices in release of movable / immovable property documents leading to customer grievances and disputes. In this regard banks should follow the guidelines issued vide [circular DoR.MCS.REC.38/01.01.001/2023-24 dated September 13, 2023](#) on "Responsible Lending Conduct

¹ Circular DBR.BP.BC.No.50/08.12.014/2014-15 dated November 27, 2014, circular DBR.BP.BC.No.98/08.12.014/2014-15 dated June 01, 2015 and circular DOR.No.BP.BC.41/08.12.014/2019-20 dated March 17, 2020.

– Release of Movable / Immovable Property Documents on Repayment/ Settlement of Personal Loans”.

(b) To ensure reasonableness and transparency in disclosure of penal interest, banks should follow the guidelines issued vide [circular DoR.MCS.REC.28/01.01.001/2023 - 24 dated August 18, 2023](#) on “Fair Lending Practice - Penal Charges in Loan Accounts”

(c) Banks should follow the guidelines on fair practices code for lenders as indicated in para [2.5 of Master Circular- Loans and Advances – Statutory and Other Restrictions dated July 01, 2015](#) as amended from time to time.

12. ADDITIONAL GUIDELINES

It is advised that banks should adhere to the National Building Code (NBC) formulated by the Bureau of Indian Standards (BIS) in view of the importance of safety of buildings especially against natural disasters. Banks may consider this aspect for incorporation in their loan policies. Banks should also adopt the National Disaster Management Authority (NDMA) guidelines and suitably incorporate them as part of their loan policies, procedures and documentation.

Appendix

List of Circulars consolidated by Master Circular on Housing Finance

Sl.	Circular No.	Date	Subject
1.	DoR.MCS.REC.38/01.01.001/2023-24	13.09.2023	Responsible Lending Conduct – Release of Movable / Immovable Property Documents on Repayment/ Settlement of Personal Loans
2.	DOR.MCS.REC.32/01.01.003/2023-24	18.08.2023	Reset of Floating Interest Rate on Equated Monthly Instalments (EMI) based Personal Loans
3.	DoR.MCS.REC.28/01.01.001/2023-24	18.08.2023	Fair Lending Practice - Penal Charges in Loan Accounts
4.	DBR.No.Dir.BC.10/13.03.00/2015-16	01.07.2015	Master Circular- Loans and Advances – Statutory and Other Restrictions
5.	DOR.CRE.REC.13/08.12.015/2022-23	08.04.2022	Individual Housing Loans – Rationalisation of Risk Weights
6.	DOR.No.BP.BC.24/08.12.015/2020-21	16.10.2020	Individual Housing Loans – Rationalisation of Risk Weights
7.	DOR.No.BP.BC.41/08.12.014/2019-20	17.03.2020	Issue of Long Term Bonds by Banks – Financing of Infrastructure and Affordable Housing
8.	DBR.BP.BC.No.72/08.12.015/2016-17	07.06.2017	Individual Housing Loans: Rationalisation of Risk-Weights and Loan to Value (LTV) Ratios
9.	DBR.BP.BC.No. 44/08.12.015/2015-16	08.10.2015	Individual Housing Loans: Rationalisation of Risk-Weights and LTV Ratios

10.	DBR.BP.BC.No.98/08.12.014/2014-15	01.06.2015	Issue of Long Term Bonds by banks for Financing of Infrastructure and Affordable Housing – Cross Holding
11.	DBR.BP.BC.No.50/08.12.014/2014-15	27.11.2014	Issue of Long Term Bonds by Banks – Financing of Infrastructure and Affordable Housing
12.	DBR.BP.BC.No.74/08.12.015/2014-15	05.03.2015	Housing Loan: Review of Instructions
13.	DBR.BP.BC.No.50/08.12.014/2014-15	27.11.2014	Issue of Long Term Bonds by Banks- Financing of Infrastructure and Affordable Housing
14.	DBR.BP.BC.No.25/08.12.014/2014-15	15.07.2014	Issue of Long Term Bonds by Banks- Financing of Infrastructure and Affordable Housing
15.	DBOD.BP.BC.No.51/08.12.015/2013-14	03.09.2013	Innovative Housing Loan Products- Upfront Disbursal of Housing Loans
16.	DBOD.BP.BC.No.104/08.12.015/2012-13	21.06.2013	Housing Sector: New Sub-sector CRE (Residential Housing) within CRE and Rationalisation of provisioning, risk, weight and LTV ratio.
17.	DBOD.No.BP.BC.78/08.12.001/2011-12	03.02.2012	Housing loans by Commercial Banks- Loan to Value (LTV) Ratio
18.	DBOD.BP.BC.No.45/08.12.015/2011-12	03.11.2011	Guidelines on Commercial Real Estate(CRE)
19.	DBOD.Dir.BC.No.93 /08.12.14/ 2010-11	12.05.2011	National Disaster Management Guidelines on Ensuring Disaster Resilient construction of Buildings and Infrastructure.
20.	DBOD.No.BP.BC.69/08.12.001/2010-11	23.12.2010	Housing Loans by Commercial Banks - LTV Ratio, Risk Weight and Provisioning

21.	DBOD.No. Dir(Hsg). BC.31/08.12.001/2009-10	27.08.2009	Finance for Housing Projects – Incorporating clause in the terms and conditions to disclose in Pamphlets / Brochures / advertisements information regarding mortgage of property to the bank.
22.	DBOD.Dir.BC.No.43/ 21.01.002/2006-07	17.11.2006	Housing Loans- Orders of the Delhi High Court – Writ Petition by Kalyan Sanstha Welfare Organisation against Union of India and Others – Implementation of Directions
23.	DBOD.BP.BC.1711/08.12.14/2005-06	12.06.2006	Adherence to National Building Code (NBC) Specifications necessary for lending institutes
24.	DBOD. No.BP.BC.65/ /08.12.01/2005-06	01.03.2006	Banks' Exposures to Real Estate Sector
25.	DBOD.BP.BC.61/ 21.01.002/ 2004-05	23.12.2004	Mid-Term Review of the Annual Policy Statement for the year 2004-05-Risk Weight on housing loans and consumer credit
26.	DBOD(IECS).No.4/ 03.27.25/ 2004-05	03.07.2004	Freedom granted to banks to lay down the period within which the borrowers are required to construct the house on the plot purchased
27.	IECD. No. 14/ 01.01.43/ 2003-04	30.06.2004	Merger of functions of IECD with other departments
28.	DBOD.No.BP.BC.106/ 21.01.002/ 2001-02	24.05.2002	Risk Weight on Housing Finance and Mortgage Backed Securities

29.	IECD.No.22/03.27.25/2001-02	06.05.2002	Housing Finance Allocation for the year 2002-2003
30.	IECD.No.(HF)12/ 03.27.25/98-99	15.01.1999	Terms and Conditions Governing Direct Finance for Purchase of Old House
31.	IECD.No.(HF) 40/03.27.25/97-98	16.04.1998	Terms and Conditions Governing Direct Housing Loans - Review of Parameters
32.	IECD.No.27/03.27.25/97-98	22.12.1997	Scheme of Annual Housing Finance Allocation to Banks- Direct Housing Finance – Modifications
33.	IECD.No.CMD. 8/03:27:25/95-96	27.09.1995	Sanction of Term Loans for Housing Projects Involving Budgetary Support from Government – Non-Permissibility of
34.	DBOD.No.BC.211/21.01.001/93	28.12.1993	Restrictions on Credit to certain sectors- Real Estate Loans
35.	DBOD.No.BL.BC. 132/C.168(M)-91	11.06.1991	Opening of Specialised Housing Finance Branches
36.	IECD.No.CAD.IV. 223/(HF-P)- 88/89	02.11.1988	Housing Finance – Modifications on the basis of the recommendations of the Study Group on Housing Finance Institutions
37.	DBOD.No.CAS.BC. 70/C.446(HF-P)-81	05.06.1981	Housing Finance - Revised Guidelines (General)
38.	DBOD.No.CAS.BC.71/ C.446(HF-P)-79	31.05.1979	Housing Finance - Recommendations of the Working Group to Examine the Role of Banking System in Providing Finance for Housing Scheme